GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1101 TO BE ANSWERED ON 8TH DECEMBER, 2023

TREATMENT OF POOR BY PRIVATE HOSPITALS

1101. SHRI SUNIL KUMAR SINGH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the details of the Hospitals that have been provided land and other facilities at concessional rates by the Government in Delhi and NCR;

(b) the details of the mechanism put in place to monitor the types of facilities being provided to the poor patients and the percentage of patients being treated free of cost by such hospitals as *quid pro quo*;

(c) whether Sir Ganga Ram Hospital, New Delhi has also been provided land at concessional rate;

(d) if so, the facilities being provided to the BPL patients by the hospital;

(e) whether the treatment facilities are not provided to the CGHS beneficiaries in Sir Ganga Ram Hospital; and

(f) if so, the details thereof along with the reasons therefor?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. SATYA PAL SINGH BAGHEL)

(a) to (d) 'Health' is a State subject. It is within the domain of State/UT Governments to ensure that hospitals are given land at concessional rates. They should provide free treatment to the poor. Therefore, the Ministry of Health and Family Welfare does not maintain details in this regard.

As per information furnished by the Land and Development Office (L&DO), Ministry of Housing & Urban Affairs, land has been allotted to the following private hospitals of Delhi on concessional rates:-

i. Sir Ganga Ram Hospital

ii. Veeranwali International hospital (Delhi Hospital Society)/PRIMUS-ORTHO

iii. Dr. Vidya Sagar Kaushalya Devi Memorial Trust (VIMHANS)iv. Moolchand Khairati Ram Hospitalv. St. Stephens Hospitalvi. An additional strip of land measuring 773 square yards was allotted to R.B. SethJessa Ram Hospital for expansion of the hospital. Initially the land had been allottedby DDA.

In pursuance to the Judgement dated 01.09.2011 of the Hon'ble Supreme Court of India in the SLP Civil No. 18522/2007, L&DO vide its Order dated 02.02.2012 directed all aforesaid six private hospitals, which have been provided land by L&DO on concessional rate, to strictly follow the policy of providing free treatment to 25% in OPD and 10% in IPD to Economically Weaker Section (EWS) patients. The said Order also provides incorporation of this condition as part of the terms and conditions of lease/allotment. The directions issued vide the said Order dated 02.02.2012 had further been reiterated vide L&DO's Order dated 30.08.2018.

The Government of India has also enacted the Clinical Establishments (Registration and Regulation) Act, 2010 (CE Act, 2010) and notified Clinical Establishments (Central Government) Rules, 2012 thereunder to provide for registration and regulation of Government (except those of Armed Forces) as well as private clinical establishments belonging to recognized systems of medicine. The States / UTs which have adopted CE Act, 2010, are primarily responsible for regulating their hospitals including private hospitals as per provisions of the Act and Rules thereunder to ensure provision of affordable and quality healthcare to patients. As per the Act, clinical establishments are required to fulfill the conditions of minimum standards of facilities and services, minimum requirement of personnel, maintenance of records and reports and other conditions including ensuring compliance to Standard Treatment Guidelines (STGs) issued by the Central / State Government and display of rates charged by them at a conspicuous place. The Clinical Establishments (Central Government) Rules, 2012 also provide that every clinical establishment shall maintain information and statistics in accordance with all other applicable laws in force and its rules. This includes rules, if any, on reservation for poor in every private hospital subsidized by the Government. The CE Act, 2010 also provides for cancellation of registration of hospitals, if the conditions of the registration are not complied with. As on date, the CE act, 2010 has been adopted by 12 States and 7 UTs.

(e) and (f) As per records provided by CGHS Headquarters, Sir Ganga Ram Hospital is not empanelled under CGHS.
